



2026:AHC:38352

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 2579 of 2026

Dr. Richa Kalra

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Sanjay Kumar Dubey
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Sanjay Kumar Dubey, learned counsel for the petitioner and learned Addl. Chief Standing Counsel, who appears for State-respondents.
2. The case of the writ petitioner is that the writ petitioner was appointed on the post of Allopathic Medical Officer (Female) on 21.02.2012. However, according to the petitioner, an inquiry stood conducted against the petitioner. Thereafter inquiry report came to be submitted exonerating the petitioner. However, the petitioner is qualified in the U.P. NEET P.G. 2025. The petitioner has sought no objection from the respondents but the same has not been accorded.
3. Prayer in the present petition is for a direction to the respondents to consider the claim.
4. Learned Standing Counsel submits that the claim of the writ petitioner needs adjudication at the first instance by the second respondent, Secretary, Health, Anubhag-8, Uttar Pradesh Shasan at Lucknow.
5. To such a submission, learned counsel for the petitioner has no objection and he gracefully accepts the same.
6. Considering the submissions of the rival parties as well as stand taken by them, the writ petition is being **disposed off** granting liberty to the writ petitioner to prefer a comprehensive representation along with the self-attested copy of the writ petition before the second respondent, who shall on the receipt of the same within a period of two weeks, proceed to decide the claim of the petitioner strictly in accordance with law within a period of two

months from the date of presentation of the certified copy of the order. In case the second respondent is of the opinion that the matter is to be decided by some other authorities then the papers shall be transmitted to the same.

7. Needless to point out that the writ petition has been decided without seeking any response from the respondents. Thus, passing of this order may not be construed to an expression that this Court has gone into the merits of the case.

8. With the aforesaid observation, the writ petition is **disposed off**.

February 20, 2026

Ashu

(Vikas Budhwar,J.)